

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

214. IA/5602/2023 IN C.P. (IB)/310(MB)2022

IN THE MATTER OF

IDBI Trusteeship Services Limited

Vs

Reliance Broadcast Network Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 05.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant/RP: Adv. Shrishti Agnihotri (PH)

For the Respondent:

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**ORDER**

**I.A. 5602/2023**

The Ld. Counsel for the Applicant submits that the matter is pending before the Trademark Registry for the transfer of trademark in favour of the Corporate Debtor. Let this I.A. be adjourned *sine die*. The Applicant is granted liberty to mention the matter as and when decided by the Registry.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)